

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

(19)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 21/02/2018 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : CP/296/(IB)/CB/2017
NAME OF THE PETITIONER(S) : CANNON INDIA PVT LTD
NAME OF THE RESPONDENT(S) : MICRO THERAPEUTIC RESEARCH PVT LTD
UNDER SECTION : 9 RULE 6

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

1. R. D. Thiru
R. D. A. Shlok

Counsel for ~~Applicant~~
Respondent

R. D. Thiru

2. V. PRASHANTH
KIRAN

Counsel for Applicant

V. Prashanth

ORDER

Counsels for both the parties are present. Counsel for the Corporate Debtor submitted that the Corporate Debtor is willing to pay all the outstanding debt as claimed by the Petitioner and in this connection he has already paid Rs.3 lakhs to the Applicant on 02.01.2018. For making balance payment, he prayed for time. At request, time is enlarged. Put up on 21.03.2018 at 10.30 A.M.

- sd -
(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)

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